

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

IA 164 of 2018 In TP 60 of 2019 [CP(IB) 32 of 2017]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.06.2021**

Name of the Company: Kuldeep Verma RP of K S Oils Ltd
V/s
Ramesh Chandra Garg & Ors

Section 19(2),19(3) r.w 14(1)(b),Sec 74 of the Insolvency and Bankruptcy
Code r.w rule 11 of NCLT rules 2016.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.

ORDER
(through video conferencing)

Ms. Megha Jani, Advocate, appeared on behalf of the applicant and Mr. Sanjay Bhatt, Advocate, appeared on behalf of the respondent.

The pleadings are complete.

Only urgent matters are taken in view of Covid-19 notification dated 19.04.2021.
Hence the instant matter is adjourned.

List the matter on 16.07.2021

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 4th day of June, 2021


MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT